PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF MULTIMETALS LIMITED

Regd. Office: Heavy Industries Area, Kansua Road, Kota - 324 003 (Rajasthan)

This Public Announcement is being issued by Keynote Corporate Services Limited (hereinafter referred to as the **"Manager to the Offer"**), on behalf of Mr. Rajendra Agarwal, Mr. Vasu Dev Agarwal, Mr. Ajay Agarwal and Mr. Shambhu Agarwal. (**"Acquirers"**) pursuant to Regulation 10 read with Regulation 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 [SEBI (SAST) Regulations, 1997] & subsequent amendments thereto (hereinafter referred to as the **"Regulations"**).

ACQUISITION OF EQUITY SHARES OF MULTI METALS LIMITED AND OFFER TO SHAREHOLDERS

I. Background of the Offer

a) Mr. Rajendra Agrawal residing at 1-Ta-12, Vigyan Nagar, Kota, Mr. Shambhu Agrawal residing at 780- A, Indra Vihar, Kota, Mr. Vasu Dev Agrawal residing at Bungalow No. 1 & 3, JayKay Nagar, Kota. and Mr. Ajay Agrawal residing at Bungalow No. 1 & 3, JayKay Nagar, Kota (herein after collectively referred to as **"Acquirers"**) have entered into an agreement dated 19/10/2005 to acquire 39,86,826 equity shares of Rs. 10/- each of Multimetals Limited, having its registered office at Heavy Industries Area, Kansua road, Kota – 324003, Rajasthan (herein after referred to as **"ML"/ Target company**) representing 73.15% of the equity share capital at a consideration of Re. 0.75(Seventy Five Paisa only) per equity share from persons belonging to the promoter group of ML details of which are as follows:

Name of the Sellers	Address of the Sellers	No. of Equity Shares of ML	% of paid-up equity share capital of ML
Mr. Prem Ratan Damani	24,Moti Mahal, Church Gate Reclamation, Mumbai - 400020	1,59,000	2.92
Mrs. Bimla Devi Damani		2,93,138	5.38
Mr. Nav Ratan Damani		89,323	1.64
Mrs. Sarala Devi Damani		7,80,384	14.32
Mr. Rajesh Damani		1,90,220	3.49
Mrs. Priya Damani		1,60,000	2.94
Mr. Giriraj Damani		1,75,000	3.21
M/S Bimla Holding Co. Pvt. Ltd.	Vikas, 3rd Floor, 11,Bank Street, Fort, Mumbai - 400001	7,03,070	12.90
M/S Vithobha Textiles Pvt. Ltd.	Moti Mahal , 3rd Floor, 195 , J. Tata Road, Church Gate, Mumbai – 400020	2,33,600	4.28
M/s Suchetan Comercial & Marketing Pvt. Ltd	Bank of India Building, 2nd Floor, 185 Sheikh Menon Street, Mumbai	12,03,091	22.07
	Total	**39,86,826**	**73.15**

As per the clause 6 of the said Agreement the Acquirers have agreed that in case of public share holding being reduced to a level below the limit specified in the Listing Agreement, pursuant to open offer the Acquirers will acquire only such number of shares under the agreement so as to maintain the minimum specified public shareholding in ML.

b) Pursuant to the aforesaid Agreement provisions of Regulation 10 read with Regulation 12 of the Regulations have been attracted. Acquirers hereby announce an offer under the Regulations, to acquire by tender upto 10,90,000 equity shares of Rs.10/- each of ML representing 20% of its paid up equity share capital from the remaining shareholders of ML (other than **"Sellers"**) on the terms and subject to the conditions set out below, at a price of Rs.2.00(Rupees Two only) per equity share **(the "Offer Price")** payable in cash (**the "Offer"**).

c) There are 9,948 partly paid up equity shares of Rs. 10/- each in the company. Owners of partly paid-up shares will have to pay the allotment money in arrears along with interest @ 15% p.a. payable on the amount remaining unpaid in terms of the offer document dated 19/05/95 of ML to be eligible to tender their shares in this offer.

d) The offer is not subject to any minimum level of acceptance.

e) The equity shares of ML are listed on Jaipur Stock Exchange Limited, (JSE) and The Calcutta Stock Exchange Association Limited (CSE). The equity shares of the Company have not been traded on these Stock Exchanges for past six months. Thus the equity shares of ML are infrequently traded on these exchanges in terms of Explanation (i) to Regulation 20(5) of the Regulations. The offer price of Rs. 2/- per share, has been determined as per Regulation 20(5) of the Regulations taking into account the following factors:

a.	Negotiated price under the agreement	:	Re. 0.75	
b.	Highest price paid by the Acquirers for acquisitions including by way of allotment in a public or rights issue, if any, during the twenty-six weeks period prior to the date of Public Announcement.	:	NIL	
c.	Other Parameters:		*Based on audited accounts ended 31/03/2005*	*Based on figures for the period ended 30/06/2005 (unaudited)*
	Return on Networth(%)*	:	(1.59)	(0.13)
	Book Value(Rs.)*	:	(14.55)	(14.54)
	Earning Per Share (EPS)(Rs.)	:	0.23	1.93
	P/E	:	N.A.	N.A.

* The company has during the year 2004-05 issued 1,30,00,000 Cumulative Redeemable Preference Shares of Rs. 10/- each aggregating to Rs. 1300 lacs which is not considered for the calculation of Networth and Book Value of the Company.

The equity shares of the company have not been traded on Jaipur Stock Exchange Limited, (JSE) and The Calcutta Stock Exchange Association Limited (CSE) during the past six months. The offer price of Rs. 2/- per share is more than the price proposed to be paid by the Acquirers to acquire 73.15% of the equity capital of ML.

f) As on the date of public announcement Mr. Rajendra Agrawal (one of the Acquirers) holds 1,00,000 equity shares of ML, being 1.83% of the paid-up capital. Other than this the Acquirers do not hold any other equity shares of ML.

g) In view of the above the offer price of Rs. 2/- per share is justified.

h) The Acquirers and ML are not included in the list of persons / entities debarred from accessing the capital market under Section 11 B of the SEBI Act, 1992 or any other Act or Regulation.

II. Information on the Acquirers

Mr. Rajendra Agrawal

a) Mr. Rajendra Agrawal, aged 42 years, residing at 1-Ta-12, Vigyan Nagar, Kota. He is a commerce graduate. He has an experience of 20 years in trading and manufacturing of variety of edible products and agricultural activities through his various ventures.

b) He is presently a director in Agrasen Agro Industries Pvt. Ltd., Baran Roller Flour Mills Pvt. Ltd., Hadoti Punji Vikas Ltd., Tirupati Balaji Estates Pvt. Ltd., and Multimetals Limited.

c) As per the certificate dated 13/10/2005 issued by M. P. Sharma & Co., Chartered Accountants, having their office at 146,Nayapura, Kota- 324001(Membership No. 71793, Tel. No. 323525; Fax No. 5112021) the networth of Mr. Rajendra Agrawal as on 31/03/2005 is Rs. 153.00 Lacs and he has immediate access to liquid assets amounting to Rs. 12.00 Lacs.

d) Mr. Rajendra Agrawal is presently holding 1,00,000 equity shares of ML. Being a director in Multimetals Limited, he has recused himself from participating in any of the activities in respect of the offer.

Mr. Vasu Dev Agarwal

a) Mr. Vasu Dev Agarwal, aged 52 years, residing at Bungalow No. 1 & 3, JayKay Nagar, Kota, has completed his education upto the H.S.C. level. He has an experience of over 30 years in trading and manufacturing of edible products.

b) Mr. Vasu Dev Agarwal is director in Agrasen Agro Industries Pvt. Ltd., Baran Roller Flour Mills Pvt. Ltd., Tirupati Balaji Estate Pvt. Ltd. and Multimetals Limited.

c) As per the certificate dated 13/10/2005 issued by M. P. Sharma & Co., Chartered Accountants, having their office at 146,Nayapura, Kota- 324001(Membership No. 71793, Tel. No. 323525; Fax No. 5112021) the networth of Mr. Vasu Dev Agarwal as on 31/03/2005 is Rs. 145.00 Lacs and he has immediate access to liquid assets amounting to Rs. 12.00 Lacs.

d) Mr. Vasu Dev Agrawal is not holding any equity shares in ML. Being a director in ML, has recused himself from participating in any of the activities in respect of the offer.

Mr. Shambhu Agrawal

a) Mr. Shambhu Agrawal, aged 40 years, residing at 780- A, Indra Vihar, Kota, has completed his education upto the higher secondary and has an experience of over 20 years in trading and manufacturing of variety of edible products.

b) As per the certificate dated 13/10/2005 issued by M. P. Sharma & Co., Chartered Accountants, having their office at 146, Nayapura, Kota- 324001(Membership No. 71793, Tel. No. 323525; Fax No. 5112021) the networth of Mr. Shambhu Agrawal as on 31/03/2005 is Rs. 185.00 Lacs and he has immediate access to liquid assets amounting to Rs.8.00 Lacs.

c) Mr. Shambhu Agrawal does not own any equity shares in ML and is not a director in the company.

Mr. Ajay Agrawal

a) Mr. Ajay Agrawal, aged 34 years, residing at Bungalow No. 1 & 3, JayKay Nagar, Kota, has completed his education upto the H.S.C. level. He has an experience of over 15 years in trading and manufacturing of variety of edible products.

b) As per the certificate dated 13/10/2005 issued by M. P. Sharma & Co., Chartered Accountants, having their office at 146,Nayapura, Kota- 324001(Membership No. 71793, Tel. No. 323525; Fax No. 5112021) the networth of Mr. Ajay Agrawal as on 31/03/2005 is Rs. 149.00 Lacs and he has immediate access to liquid assets amounting to Rs. 8.00 Lacs.

c) Mr. Ajay Agrawal does not hold any equity shares of ML and is not a director in the company.

III. Information on ML / Target Company

a) Multimetals Limited("ML"/ "The Company') was incorporated in the year 1962 in technical and financial collaboration with Revere Copper & Brass Inc., USA to manufacture Copper & Copper base Alloy tubes. The registered office of the company is situated at Heavy Industries Area, Kansua road, Kota – 324003, Rajasthan.

b) Multimetals Limited is a part of the Damani Group of Companies. The controlling interest in ML was acquired by the present promoters Mr. P. R. Damani & Mr. N.R. Damani in the year 1993. ML manufactures seamless extruded drawn Copper & Copper alloy tubes used in air conditioning & refrigeration (developed in technical collaboration with Hitachi Cable Limited, Japan), thermal power plants oil refineries, sugar industries, defence, ship building & repairing, heat exchanger and condensers, and many other applications.

c) In the year 1990, the company embarked on a diversification-cum-balancing scheme in technical collaboration with M/s Hitachi Cables Limited of Japan. The company encountered teething problems in level Winding Coiler, which was commissioned in 1995. With economic liberalization and rationalization of duty structure, protection available to the industry gradually disappeared. These factors inflicted severe liquidity crunch on the company. In order to overcome the financial problem of the company, in 1996, the institutions granted certain relief. But even after grant of relief the company could not arrange adequate funds at the right time. Consequently, the Net Worth of the company stood fully eroded as per audited Balance Sheet of the Company as on September 30, 1999.

d) As a result, the company was declared as a Sick Industrial Company under section 3(1)(o) of Sick Industrial Companies (Special Provisions) Act,1985 as on 31/01/2001 and IDBI was appointed as Operating Agency (OA) under section 17(3) of the said Act, to examine the viability of the company and formulate a rehabilitation scheme for its revival.

e) Based on the Operating Agency's report, a Draft Rehabilitation Scheme(DRS) for the revival of the company was circulated to all concerned parties by the Board i.e. BIFR vide order dated 05/12/2002. After hearing all objections and suggestions of the concerned parties, the final scheme of the rehabilitation was approved on 26/02/2003 and was fully implemented by 31/03/2005. To exploit the growth potentials and to revive Company's operations, 6% redeemable Preference shares of Rs. 10/- each of the Company aggregating to Rs. 1300/- lacs have been allotted to Hadoti Punji Vikas Ltd on 19/03/2005. Pursuant to infusion of fresh funds by Hadoti Punji Vikas Ltd, the Company has cleared off irregularities in the bank accounts and Term liability towards Industrial Development Bank of India (IDBI) including their overdue interests and installments and consequently the networth and net working capital improved significantly facilitating higher credit rating with bank. The Operating Agency IDBI vide their letter no. 668/IDBI/MBO/CFD/HT dated 05/07/2005 recommended to BIFR to strike off Company's name from the list of Sick Companies and awaiting their response.

f) The issued and paid up Share Capital of the company is Rs. 1845 lacs comprising of 54,50,000 equity shares of Rs. 10/- each and 1,30,00,000 6% Non Cumulative Redeemable Preference Shares of Rs. 10/- each. There are 9,948 partly paid-up equity shares of Rs. 10/- each amounting to Rs. 49,740. The equity shares of the company are listed on The Jaipur Stock Exchange Limited and The Calcutta Stock Exchange Association Limited. The equity shares are not traded on any of these stock exchanges for the past few years and hence are infrequently traded on these stock exchanges in terms of Explanation (i) to Regulation 20(5). The market lot of shares is 1 (One).

g) As per the audited financials for the year ended 31/03/2005, ML has reported a net profit of Rs. 12.60 lacs. The company has negative Networth and Book Value as on 31/03/2005. As per the unaudited results for the period ended 30/06/2005 the company has reported a net profit of Rs. 105 lacs.

h) The Board of directors of ML comprise of Mr. Prem Ratan Damani, Mr. Nav Ratan Damani, Mr. Rajendra Agrawal, Mr. Vasu Dev Agrawal, Mr. P. K. Banerji, Mr. Ashish Maheshwari and Mr. Vijay Kumar Jain. Mr. Rajendra Agrawal and Mr. Vasudev Agrawal have recused themselves from the offer and have undertaken not to participate in any preparatory steps taken for the offer.

i) There are no outstanding instruments in the nature of warrants/ fully convertible debentures or partly convertible debentures etc. which are convertible into equity shares at any later date. There are no shares under lock-in period. There has been no merger/de-merger or spin off in the company during past three years.

j) The company has complied with the provisions of listing agreement entered into with the Stock Exchange.

k) The company has complied with provisions of Chapter II of the SEBI (SAST) Regulations, 1997 regularly except delay of 29 days in case of Regulations 6(4). The Promoters/Sellers has also complied with the provisions of Chapter II of the SEBI (SAST) Regulations, 1997.

IV. Rationale for the Acquisition and Offer

a) ML was incurring losses upto financial year 2003-04 and the networth of the company was eroded. Acquirers feel that the company has a tremendous growth potential and needs funds to achieve the same. The existing promoters of the company do not have sufficient funds to revive the company. The Acquirers have a vast experience in reviving various businesses and are confident of reviving the company and taking it on a growth path.

b) The Acquirers does not have any plan to dispose off or otherwise encumber any of the assets of ML in the succeeding two years from the date of closure of the offer except in the ordinary course of business of ML. The Acquirers will not dispose off, sell or otherwise encumber any substantial assets of ML except with the prior approval of the shareholders.

V. Statutory Approvals and Conditions of the Acquisition and the Offer

Transfer of equity shares from NRIs, if any, will be subject to approval from RBI. Other than this there are no approvals, statutory or otherwise, required under the Companies Act 1956, Monopolies and Restrictive Trade Practices Act, 1969, the Foreign Exchange Management Act. 1999 and /or any other applicable laws and from any bank(s) and/ or financial institution(s) for the said acquisition.

VI. Delisting option to ML

Pursuant to this offer the provisions of Regulation 21(3) of the SEBI (SAST) Regulations 1997 are not attracted.

VII. Financial Arrangements

a) Assuming full acceptance, the total monetary value of the offer would be Rs. 21.80 lacs. The Acquirers has opened an Escrow Account in the form of a fixed deposit with The Bank of Rajasthan Ltd. for an amount of Rs. 5.50 lacs being 25.23% of the total monetary value of the offer. Acquirers have empowered the Manager to the Offer to realize the value of the aforesaid Escrow Account in terms of the Regulation 28(7).

b) The financial obligation under the offer is being fulfilled through funds received from the acquirers and will not be through any bank/financial institution.

c) In view of the above, the Manager to the Offer is satisfied about the ability of the Acquirers to implement the offer as firm financial arrangement through verifiable means are in place to fulfill the offer obligation.

VIII. Other Terms of the Offer

a) The Letter of Offer specifying the detailed terms and conditions of this offer together with Form of Acceptance cum Acknowledgement and Form of Withdrawal will be mailed to the equity shareholders of ML (other than Sellers and Acquirers) whose names appear on the Register of Members of ML, at the close of business hours on 17/11/2005 (hereinafter referred to as "the Specified Date".)

b) **Shareholders holding equity shares in Physical form**

Shareholders who wish to tender their Shares will be required to send the Form of Acceptance cum Acknowledgement, original Share Certificate(s) and transfer deed(s), duly signed, to the Registrar to the Offer, Sharex (India) Pvt. Ltd., (the **"Registrar to the Offer"**) on or before the date of Closure of the Offer, i.e. 31/12/2005, in accordance with the instructions to be specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgement at the address mentioned below :

Sharex (India) Pvt. Ltd.
17/B, Dena Bank Building, 2nd Floor, Horniman Circle, Fort, Mumbai- 400 001

The documents can be sent either by registered post or hand delivery to the Registrar to the offer at the address mentioned above during business hours on all week days (other than Sundays and Public Holidays) so as to reach the Registrar to the offer on or before 31/12/2005.

c) **Shareholders holding equity shares in Dematerialised form**

The registrar to the offer has opened a Special Depository Account in the name and style of "Multimetals Ltd. open offer- Escrow account" with Keynote Capitals Limited as the depository participant in Central Depository Services Limited (CDSL). Beneficial owners & shareholders holding equity shares in Dematerialised form will be required to send their form of acceptance alongwith a photocopy of the delivery instruction slip in " Off - Market" or counterfoil of the delivery instruction slip in "Off – Market" mode duly acknowledged by the Depository Participant ("DP") to the Registrar to the offer at the address mentioned in VIII (b) above on or before 31/12/2005

Details of the Special Depository Account opened for this purpose are as under :

DP Name	Keynote Capitals Limited
DP ID Number	12024300
Beneficiary ID	00005377

Shareholders having their beneficiary account in National Securities Depository Limited ("NSDL") have to use inter depository delivery instruction for the purpose of crediting their equity shares in favour of Special Depository Escrow Account with CDSL.

Shareholders who have sent their physical equity shares for dematerialisation need to ensure that the process of getting equity shares dematerialised is completed well in time so that the credit in the Special Depository Account is received on or before closure of offer.

d) All shareholders other than those mentioned in (a) above, who own the equity shares of ML anytime before the closure of the offer are eligible to participate in the offer. Unregistered owners can send their application in writing to the Registrar to the Offer, on a plain paper stating the Name, Address, No. of Shares held, No. of Shares offered, Distinctive Nos., Folio No., together with the original Share Certificate(s), valid transfer deeds and the original contract note issued by the broker through whom they acquired their Shares. No indemnity is required from the unregistered owners.

e) In case of non-receipt of the Letter of Offer, the eligible persons may send their application to the Registrar to the Offer, on a plain paper stating the Name, Address, No. of Shares held, Distinctive Nos., Folio No., No. of Shares offered, bank account no. along with documents as mentioned above, so as to reach the Registrar to the Offer on or before the Closure of the Offer. Such shareholders may also obtain a copy of the 'Letter of Offer' from the Registrar to the Offer on providing suitable documentary evidence to that effect or download the Form of Acceptance cum Acknowledgement from the website of SEBI at www.sebi.gov.in.

f) Subject to the conditions governing this Offer as mentioned in the Letter of Offer, the acceptance of this Offer by equity Shareholders of ML must be absolute and unqualified. Any acceptance to this Offer which is conditional and incomplete in any respect will be rejected without assigning any reason whatsoever.

g) The Registrar to the Offer will hold in trust the Share Certificates, Form of Acceptance cum Acknowledgement, if any, and the transfer form/s on behalf of the shareholders of ML who have accepted the Offer, till the drafts / pay orders for the consideration and/ or the unaccepted share certificates are despatched/ returned. Equity Shares not accepted under the offer will be sent to the shareholders/applicants at their own risk by registered post.

h) Payment to those shareholders whose share certificates and / or other documents are found valid and in order will be made by way of crossed account payee demand draft/pay order. Unaccepted Share Certificates, transfer forms and other documents, if any, will be returned by Registered Post at the shareholders'/unregistered owners' sole risk to the sole / first shareholder. Shares held in dematerialised form to the extent not acquired or accepted / withdrawn will be credited back to the respective beneficiary account with their respective DPs as per details furnished by the beneficial owners in the Form of Acceptance cum Acknowledgement.

i) A tentative schedule of activities in respect of the Offer is given below:

Activity	Date	Day
Public Announcement	20/10/2005	Thursday
Last date for a competitive bid	09/11/2005	Wednesday
Specified Date	17/11/2005	Thursday
Date by which the Letter of Offer will be dispatched to shareholders	02/12/2005	Friday
Date of opening the Offer	12/12/2005	Monday
Last date for revising the offer price/ number of shares	21/12/2005	Wednesday
Last date for withdrawal of acceptance	27/12/2005	Tuesday
Date of closing the Offer	31/12/2005	Saturday
Date of communication of rejection, if any	07/01/2006	Saturday
Date of payment of consideration for applications accepted	14/01/2006	Saturday

IX. Withdrawal Option

The equity shareholders who are desirous of withdrawing their acceptances tendered in the offer, can do so upto three working days prior to the date of the closure of the offer i.e. on or before 27/12/2005. The withdrawal option can be exercised by submitting the 'Form of Withdrawal' (separately enclosed with Letter of Offer) to the Registrar to the Offer, Sharex (India) Pvt. Ltd., so as to reach them on or before 27/12/2005.

In case of non-receipt of 'Form of withdrawal', the withdrawal option can be exercised by making an application on plain paper along with the details such as name, address, distinctive numbers, folio numbers, number of shares tendered, date of tender.

X. General

a) The Acquirers can revise the price upwards upto seven working days prior to closure of the offer and revision if any in the offer price would appear in the same news papers where the Public Announcement has appeared. The same price would be paid to all shareholders who tender their shares in the offer.

b) Shareholders may note that if there is a competitive bid, the public offers under all the subsisting bids shall close on the same date. As the offer price can not be revised during 7 working days prior to the closing date of the offers / bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final offer price of each bid and tender their acceptance accordingly.

c) For any queries regarding the Offer the shareholders / applicants may contact the Registrar to the Offer at the address mentioned in VIII (b) of this Public Announcement.

d) If the aggregate of the valid responses to the offer exceeds offer size, then the acquirers shall accept the valid applications received on a proportionate basis in accordance with Regulation 21 (6) of the Regulations. The equity shares of ML are being traded in dematerialised mode and the market lot of the shares is 1(One).

e) Acquirers shall acquire the equity shares from the shareholders of the Company who have validly tendered the equity shares under the Offer (i.e. equity shares and other documents are in order in accordance with the terms of the Offer) and remit the consideration in respect thereof on or before 14/01/2006 in cash by Account Payee Pay Order / Demand Draft. Any delay will attract interest in terms of Regulation 22(12) of SEBI (SAST) Regulations 1997. The information as to whether the equity shares tendered by them have been accepted (in full or in part) or rejected and consideration payable would be sent by Registered Post.

f) Pursuant to the Regulation 13, the Acquirers have appointed Keynote Corporate Services Ltd. as the Manager to the Offer.

g) Keynote Corporate Services Limited, the Manager to the Offer, does not hold any equity shares of ML. Further, they have undertaken not to deal in the equity shares of ML upto a period of fifteen days after closure of the offer.

h) The Acquirers accept full responsibility for the information contained in this Public Announcement and also for the obligations of Acquirers as laid down in the Regulations.

The Public announcement will become available on SEBI website www.sebi.gov.in. Eligible persons to the Offer may also download a copy of Letter of Offer, Form of Acceptance cum Acknowledgement and Form of Withdrawal which will also be available on SEBI's website from the offer opening date i.e. 12/12/2005 and apply in the same.

Issued by Manager to the Offer on behalf of the Acquirers :

KEYNOTE
CORPORATE SERVICES LIMITED
307, Regent Chambers, Nariman Point, Mumbai - 400 021.
Tel.: (022) 2202 5230 Fax : (022) 2283 5467E-mail : mbd@keynoteindia.net
SEBI Regn.: INM000003606; AMBI Regn. No.AMBI/040
Name of the contact person : Ms. Purvi Sheth

Place : Mumbai
Date : October 19, 2005

Size: 35x32.9 sq. cm